[Dr. Subsumanium Swamy]
Railways and Air India are the worst offenders. The State Government has minimised the delititution by creating a State Board. I demand the creation of a National Slum Improvement Board to provide basic amenities for poor people of the city of Bombay and other towns.

(xii) Supply of Cement and Coal for Rajasthan Canal Project

श्री मृल चन्द हागा (पाली ) : राज-स्थान नहर देश की एक महत्वपूर्ण योजना है, यह देश की सब से बड़ी नहर होगी जो प्रतिवर्ष 31 लाख टन प्रनाज उत्पन्न कर देश की हरित कान्ति में एक नया कीतिमान स्थापित करेगी । परन्तु केन्द्रीय सरकार की असहतीय धीमी गति ने इस योजना का काम ठप्प कर दिया है। न तो इसे संमिंट उपलब्ध किया है धौर न कोयला, पिछले 1979-80 में कोयला न जिसने के कारण 9 करोड की घनराशि लेप्स हो गई। पिछले वर्ष 1 लाख 90 हजार टन कोयला मिलना चा, केवल 19 हजार टन कोयला ही बड़ी मेहरबानी से मिला, इस वर्षे क्छिले 9 महीतां में 72 रेक कोयला मिलना चा, केबल 8 रेक कोयला ज्ञाज तक उपसब्ध किया यया भौर राजस्थान को इस के लिए केवल मांच की 50 प्रतिशत सीमेन्ट मिली है। किस तरह यह योजना पूरी होगी, इस के बिए कौन दोषी अहराया जायेगा, इस का उत्तर भविष्य ही देवा। मैं सरकार से पूरजोर भ्रपील करता हं कि वह युद्ध स्तर पर राजस्थान कैनाल को धाव यक कोयला व सीमेंट दे कर इस के बढते हर प्रवति के चरण नहीं स्कने दे । (xiii) Economec CONDITION WEAVERS

भी हरिकेश बहादुर (गोरखपुर):
समापति महोदब, मैं निवम 377 के अधीन
यह वक्तव्य देना चाहता हूं कि प्राज देश में
बुनकरों की अर्थिक स्थिति प्रत्यन्त दयनीय हो
गई है। बुनकर सोचण के किकार हैं।
उन्हें प्रयोप्त ऋण भी दहीं दिया जाता
जिस से कि प्रपना काम सुचार रूप से कर

सर्वे । सत भीर कैमिकस्क की कीमतों के बढ़ने से बूनकरों पर ग्राधिक बोझ बढ़त वा रहा है विश्व से हचकरवा उद्योग के विकास पर भी प्रतिकृत प्रभाव पड़ रहा है। सूत के मृत्य के बढ़ने का कारण नेशनल टैक्स-टाइल्स कारपोरेशन के बहुत से कारकाओं द्वारा सूत का न बनाया जाना भी है। धतः सरकार को शीघ्र यह निर्देश देना ऋहिए कि सार्वजिनक क्षेत्र के कारखाने नूत का उत्पादन करें जिस से सूत का मृत्य कम हो सके, साथ ही सार्वजनिक वितरण प्रणाली के माध्यम से बुनकरों को सूत और कैमि-कल्स उपलब्ध कराये जांय ग्रौर उन्हें पर्याप्त ऋण दिवा भाव ताकि वे अपना कारोबार प्रभावी ढंग से चला सकें । इस सम्बन्ध में बैंकों को उचित निर्देश तत्काल दिये जाने नाहिए ।

(xiv) Understaffing of Telegraph Offices

SHRI N. SELVARAJU (Thruchirapalli): I would draw the attention
of the House to the understaffing of
Telegram offices throughout India in
general, and Tiruchirapalli division
in particular. The shortage of staff
in the telegraphist cadre is so alarming that many circuits/working stations are being kept unmanned for a
very long time, causing heavy delay
in transmitting important telegrams
and consequently telling upon the
efficiency of the service.

For example, Tiruchirappalli office has at present a sanctioned strength of 59 telegraphists. If the recommendations of the staff inspection unit, appointed by the government in 1974 is given effect to, then this strength has to be increased to 69. Shortage of 10 telegraphists accounts to 10 x 8.7-87 manhours is not at all compensated by recruitment of additional staff. Apart from this there is understaffing due to shortage, and inadequate leave reserve and impractical standards for calculation of staff sanction.

I demand sanction of staff on a more rational and practical basis. Staff should be sanctioned on circuit

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basis, on the basis of working hears of an office and on the basis of actual number of telegrams handled. This will not only relieve the mental and physical strain on the workers due to over-working but will also increase and maintain the efficiency of the efficiency of the telegraph service in transmitting telegrams, both express and ordinary, in time.

(XV) REPATRIATES FROM SRI LANKA.

SHRI ERA ANBARASU (Chengalpattu): I wish to bring to the notice of this august House the pathetic
condition of, and the poor treatment
accorded to, Sri Lanka repatriates in
, our country, especially those who settled in Tamil Nadu, Karnataka, Kerala, Andhra Pradesh and Uttar Pradesh.

As per the agreement between the Government of Sri Lanka and the Government of India in the year 1970 the repatriates are being sent to India year by year for settlement and rehabilitation in India. In year 1970, 170 families were settled at Asthinapur in the State of Uttar Pradesh. Some of them were provided with employment in Madhan Industries Ltd., at Asthinapur, Nearly 3,000 families were settled at Guntakkal, Nellore, Rajamandri, Seerla, Vishakapatnam and Karimnagar in the State of Andhra Pradesh. Nearly 15000 families were settled in various places in Kerala, Tamil Nadu and Karnataka.

opportunities are Employment in the one give to person if the family even consists of 10 to 15 members. The wages paid to them are only Rs. 3.05 per day. The wages are paid only on working days. Housing, water and medical facilities provided to them are very poor. They are made to live in small huts in remote corners of towns and cities. In spite of their repeated appeals, the concerned authorities have not chosen to take any improve their condition. steps to Hence many families had to suffer due to starvation, imadequary of water and medical aid. It is reported that every day one person or the other is dying of starvation and lack of medical facilities. It was brought to my notice that so far nearly, 5,000 people have died of starvation and lack of medical facilities.

When the repatriates brought their pitiable condition to the notice of Shri B. R. K. Shastri I.A.S. Sub-Commissioner for Rehabilitation and Ex-officio Principal Secretary to the Government, Revenue (Rehabilitation) Department, Hyderabad, instead of considering their demand sympathetically, he issued a circular No. EOPS 20 80 dated 25-10480 to the various collectors of Andhra Pradesh with some directions not to give any financial or other assistance to the Sri Lanka repatriates.

It appears he was so cruel and unkind as to instruct the concerned persons not to give any financial assistance even if there was any personal misfortune, death etc. It is worth mentioning here some of the averments in the circular:

"If there is any personal misfortune, the management should arrange for cremation or burial and should not give more than Rs. 10 for sundry expenses. If it is for medical assistance, they should purchase and arrange for transport like purchase of ticket etc. Under no circumstances a repatriate should be given more than Rs. 10 in cash for any purpose whatsoever."

Copies of this circular were also circulated to all the mill-owners, factory owners, farm owners etc.. wherever these repatriates were employed. This resulted in inhumane treatment and harassment by the employers.

I understand that the Government of India has sanctioned Rs. 15,000